286

DISCUSSION ON THE WORKING OF THE MINISTRY OF LABOUR— Contd.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Now we will proceed with the discussion on working of the Ministry of Labour. Mr. J. P. Mathur.

श्री जगवीश प्रसाद मासुर (उत्तर प्रदेश) श्रीमन्, वह वर्ष हिन्दुस्तान में मजदूर ग्रान्दोलन का सैंचायरी का वर्ष है। ठीक ग्राज से लक्भग सौ साल बहले 1980 में सबसे पहले बाम्बे मिल एंड एसोसिएमन बना था। इस तरह से लगभग पूरे सी माल इस ग्रान्दोलन को हो गए। इस काल में मजदूर ऋन्दोलन ने बहुत से उतार चढाव देखे हैं। न तो दुनिया की बह स्थिति रही है जो कि माक्स ने जिस नीति की करपना की थी स्रोर न वह हालत शेष है जो कभी केपिटलिस्ट कंद्रीज ने कियाहोगा। हम लोग एक ऐसे दौर के ग्रन्दर ग्राकर खडे हुए हैं जिसमें बहुत सभलकर एक-एक बदम उठाना पहेगा। खास तौर से हमारी जो श्रीकोगिक नीति ऋगयी है उसकी घोषणा से सारे मज़दूर वग के प्रदर एक बेचेंनी फैली है। बे यह नहीं कहता कि ग्रापकी जो श्रीद्योगिक नीति है वह गलत थी, मेरे दल ने उसको मोटे तौर से स्बीकार किया था। श्रवर जिसको यह कहें कि म**ःइकों** प्लानिंग की दिष्ट से हमने स्वीकार किया है लेकिन **बहरा**ई से म_ंडकों प्लानिंग के ग्राधार पर जायेंगे तो शायद उसमें बहुत सी खांमियां निकर्लेगी । इसलिए मैंने कहा है कि फ्रापकी नवी अरेडोगिक नीति की घोषणा के बाद मजदूरों के क्षेत्र में एक बेचैनी फैली है, इसका यह हरिंगस मतलब नहीं है कि **आपकी जो भौधोगिक नीति है, वह गल** तहै है। लेकिन हमें संभलकर चलना होगा जब ग्राप उसको लागू करेंगे। चिता है बढ गयी है। मैंने म्राजसमाचार पन्न में पढ़ा कि फिक्की के नये श्रद्धक्क बने हैं. उनका ग्राज बयान है। कहा है कि कम से कम पांच मजदरों की छटनी करने का कारखानेदार को दिया जाना

मुझे ताज्जुब है कि पहले-पहले शाते ही फिल्की के चैयरमैन ने ऐसा बयान दे किया। क्या करकार इस प्रकार की नीति को ग्रपनाने को तैयार है ? उन्होंने आज बयान में यह भी कहा है कि सरकार को एग्जिस्ट पोलिसी की घोषणा करती पड़ेगी पौलिसी का ग्रर्थ है कि सरकार जो बंद होने वाले कारखाने हैं, बीमार बीमार कारखाने हैं, उनके बारे में क्या करेगी? मैं जानता हुं कि कोई भी सरकार **उद्योग** नीति की घोषणा के साथ-साथ एक्सिट पालिसी की घोषणा करना कठिन मानेगों, नहीं कर सकती लेकित दो-चार चीजें तो करनी ही होंगी क्योंकि जैसे मैंने कहा कि बैचेनी फैकी है। क्या आप उसी रूप में कारखाने चलाने को उद्वरक्त हैं जिस रूप में ग्रभी चल रहे हैं। भापकी उद्योग नीति ने बहुत से सर्वाल खड़े किए हैं। जो सिक कारखाने होंगे, उनको क्या करेंगे! मेरे पास रिपोर्ट है बोर्ड फॉर इंडस्ट्रियल एंड फा**इ**नेंशियल रिकस्क्रकान की। इसमें बहुत सी रिका-मंडेशंस की गई हैं। मैं समझता हूं कि मंत्री महोदय ने उनको पढ़ा होगा। इसमें मुख्यतः कहा गया है कि बहुत से कारखाने कीमार इसलिए होते हैं कि कारखानेदार या मलिक जॉन-ब्**शक**र चनको बीमार करते हैं। दुसरा, इसमें यह भी कहा गया है कि जो सरकारी ग्रीर दुसरे कारखाने बीमार होते हैं उनका क।रण केवल लापरवाही ग्रीर इनएद्धिशियें सी है।

तो मैं श्रापस पहला श्राम्बासन यह चाहंगा कि श्रांज की जो घोषणा हुई है फिक्की के श्रध्यक्ष की कि पांच परसेट तक फ़्रंटनी करने की इजाजत दे देंगे, ऐसा नहीं होने दिया जाएगा। श्रम्प एसा होने दिया गया तो इसका यह श्रम होगा कि लाखों मजदूर छंटनी के श्रदर निकाल दिए जाएगे। जो नई नीति है उसके ग्रंदगत उनको निकाल दिया जाएगा। इसी तरह जो बीमार कारखाने है उनके बारे में कुछ कहा गया है। कारखाने बीमार क्यों होते हैं, कारण क्या है जैसा मैंने कहा कि जान-ब झकर लोग कारखानों को बीमार कर देते हैं। फिर उसके साम सबीस

287

म्राता है कि कारखानों की भ्राज क्या स्थिति है और ग्राप कारखानो की मिल्कियत कैसे चाहते हैं जैसा मैंने कहा कि उद्योग नीति में भी यह कहा गया है कि अहिस्ता-अहिस्ता जो सरकारी कारखानेदारी हैं, उसको कम करेंगे। अगर सरकारी कारखानो को कम करंग तो किसको दोंगे मेरा सुझाव है कि मंजदर को दिया जाना चाहिए। ब्रापने माना है कि मजधूर को देना चाहिए मगर ग्राप कई बार कहते हैं कि मजकूर कारखना कसे चेला समते है । बात सच है लेकिन ऐसे उदाहरण हामरे पास हैं। एक ज़दाहरण सेंद्रल जूट मिल कलकत्ता का है। यह कारखाना फायदे में जेल रहा है। यह कल्पना पुरानी हो गई है कि सरकार ही कारखाने की मालिक हो सकती है या निजी उद्योगपति ही कारखाने का मालिक हो सकता है। यह कल्पना बेकार हो गई है, यह पूरानी पड़ गई है। कारखाने की मिल्कियत बहुत तरह की हो सकती है। जैसे उदाहरण के लिए कोग्रॉपरेटिक्ज की दे दीजिए, लेकिन इसके बाद भी बहत तरह की हो सकती है।

तो मेरा सुझाव यह है कि इंडस्द्रियल कमीशन ग्राँन इंडस्ट्रियल ग्रोनरशिप स्टार्ट किया जाना चाहिए, नई ग्रीद्योगिक नीति को लागू करने से पहले। चुकि कारखाने बदलेंगे, उनकी शक्ल बदलेगी, इसलिए उनकी म्रोनरशिय क्या हो, उनकी मिल्कियत क्या हो, सरकार इसकी जांच के लिए इंडस्ट्रियल कमीशन श्रांन इंड-स्टियल ग्रोनरशिप को स्थापना करे ग्रीर उसके ग्राधार पर ग्रागे का ढांचा तैयार किया जाए।

सिक फिल्स के बारे में भी मैंने उल्लेख किया। ग्रगर कोई मिल बीमार हो जाए तो उसमें से फ़ंटनी होगी। फिर उन मजदरों का ग्राप क्या करेंगे ! इसी रिक्रपंडेशन पर मैं श्राता हूं। इसमें कहा गया है ग्रीर ग्रापको भी यह स्बीकार करना चौहिए कि हर कारखाने में ग्राप एक प्रकार से सैस लगा दें। उससे जो ग्रामदनी होगी वह कारखाने

वालों के पास पड़ी रहेगी ग्रीर जब कारखाने के नवीनीकरण की वजह से या कारखाने के बीमार होने की वजह से फंटनी होगी, दो सौ, चार सी मजदूर निकाल दिए जाएंगे, इस सैस के द्वारा ग्राप उन मजदरों की सूरक्षा की व्यवस्था करें।

ग्रब सर्वाल यह है कि इस नई इंडस्टियल पालिसी के बाद ग्रापने मल्टी नैशनल्स के लिए दरवाजे खोल दिए। म्रापने 51 प्रतिशत शेयर के बाद कोई सीमा ही नहीं रखी कि किसी प्रकार की रोक-टोक होगा। मुझे सदेह है कि जो ये मल्टी नेशनत्स हैं, ये हमारे देश में कोई भला करने के लिए श्राने वाला नहीं हैं। वे कोई दान खाता खोलने के लिए स्राने वाला नहीं हैं। एक पक्ष उसका यह है कि हमारी जो कंज्यूमर गुड्स हैं उन पर विदेशी कारखाने वाले छा न जाएं, इसको रोकना पड़ेगा। लेकिन इसके साथ ही मजदूरों का भी सवाल जुड़ा हुआ है। क्या उनको अधिक मजदरी देकर, केवल लालच देकर ग्रापने मजदरों को उन कारखानों पें भेजा श्रीर श्रमर भेजेंगे तो उन कारखानों का मालिक उनको बनने देंगे, इस बात का भारवासन भाष उनको देंगे। आपको नई उद्योग नोति तय करनी पड़ेंगी क्योंकि जब भारम में नए उद्यवम लगेंगे तव 4, 5, 6 साल के बाद उन कारखा**नों** में जब मज्दूर होंगे उनको सुरक्षा के लिए ब्रापको बंध करना पड़ेगा।

महोदय, बहुत से सवाल ग्रापके सामने हैं। वर्कर्स पार्टिसिपेशन इन मैनेज-मेंट का बिल 31.5.91 को इन्ट्रोड्यस हम्रा था, ग्राज तक उसकी शक्ल देखी नहीं। ग्राप इसको लोक सभा में ले गए हैं या नहीं. मैं अश्वासन चाहुंगा कि इस बिल का ग्राप क्या करने वाले हैं। इसी प्रकार से ऐप्रिकल्चरल लेबर का सवाल है। उस बारे में मैं ग्रभी नहीं कहता क्योंकि रुरल लेबर बारे में ग्राप नीति साद्ध करने वाले हैं। कंस्द्रवशन लेबर बरेमें भी मैं नहीं **फ**हता क्योंकि वह बहुत लंबा सवाल है। लेकिन एक बात में जरुर कहना

चाहंगा कि 7 ग्रगस्त, 1991 को मज़दरों के प्रतिनिधि फाइनेंस मिनिस्टर से मिले थे। उन्होंने सःदेह प्रकट किया था कि जो मल्टी-नेशनल्स ग्राने वाले हैं उनके खिलाफ उनकी क्या सुरक्षा होगी। मै पूछना चाहता है कि पिछले महीने की 7 तारीख को फाइनेंस मिनिस्टर ने जो मज्दरों के प्रतिनिधियों को क्राश्वासन दिया है ऊसको आपमे कितना आगे बढाया है नही बढाया है तो कितना आगे बढाएंगे एक ग्रोर बहुत बड़ा सवाल है। आज से कछ साल पहले रिसोर्स मोबिलाइजेशन कमीशन थाजो कि 1985-86 में बनाथा। ग्राज वह डिफंक्ट हो गया है । मैं पूछना चाहता हंकि ग्राप उसको क्या रिन्य करेगे क्योंकि मेरी जानकारी है कि पिछले महीने प्रधान मंत्री से मंजदरों के प्रतिनिधि मिले ये ग्रीर उन्होनें कहा था कि 1985-86 से जो डिफ़्रेक्ट पड़ा हुआ है उसको चालू करेंगें यह ट्राडपाटाईट कमीशन है जिसमें मज्यूरों, मालिकों ग्रीर सरकार के प्रडि-निधि रहते हैं श्रौर वह सतत देखते रहते हैं। उसका काम एक बार रिपोर्ट देना नही है, खास तौर से पब्लिक सेक्टर के कारखानों की वह जानकारी रखते हैं। इसलिए मैं सुझाव देना चाहता हं कि पब्लिक सेक्टर के कारखाने सही ढेंग से चले तो इस कमीशन को रिवाइव करना अत्यात्रावस्थक है। मैं चाहंगा कि भंबी महोदय इसके बारे में स्पष्टीकरण करें।

आपका बोनस ऐक्ट है। सीलिंग म्रापने लगाई हुई है। म्राज वह बहुत पुराना हो चुका है, म्राज वह तरीका गलत हो गया है। इसको बढाना होगा। ग्राप इसको कितना बढ़ाएंगे, यह भी स्पष्ट करें। ग्रभी श्रापका डियरनेस ऐलाउंस बढ़ गया है। क्या सी.पी.ग्राई, -सी.पी. श्राई से मेरा मतलब कम्यनिस्ट पार्टी म्राफ इंडिया नहीं है---को रिवाइव करेंगे. ६.65 का ग्रापने स्वीकार किया है। तो कोई ग्र'टोमेटिक सिस्टम बनाना चाहिए। (समय की घंटी)

श्रीमन, ग्रापने घंटी बजाना शुरू कर दिया। ग्रापके रॉब में ग्रा जाता हुं, यह मेरी शराफत है।

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): How much time you want?

SHRI JAGDISH PRASAD MATHUR: A few minutes more, Sir.

श्रीमन, मैं बोनस का जिक्र कर रहा था। आप 20 परसेंट के हिसाब से बोनस देते हैं ब्रीर 3500 पर खत्म कर देते हैं। मेरा ब्राग्रह है कि महंगाई बढ़ने के बाद इस तरीके को बदलना चाहिए, इसको बढ़ाना चाहिए। ट्राय-पार्टाइट इंडियन लेबर कांफरेंस, ग्राइ. एल.सी. है यह भी डिफक्ट है, इसकी जो लेबर कमेटी है वह भी डिफोक्ट है। श्रापको स्मरण होगा कि श्राइ.एल.सी. का पीरियड जो ग्रापने नियत किया था वह 30 सितंबर को खध्म होने वाला है। मंत्री जीको यादन हो तो कर लें तो क्या इस पीरियड को बढा कर नये सिरे से क।रवाई शरू करेंगे? मेरा ब्राग्रह है श्रापको करना चाहिए।

क्योंकि ग्रापने घंटी बजा दी है इसलिए बाकी चीजें छोड़ देता हं। मैं केवल एक बात ग्रीर कह कर खत्म क्छंगा। ग्रापने मेम्बरिक्ष के ग्राइडेंट-टीफिकेशन के लिए कुछ कायदा बनाया। वह 84 का बेस है वह बंद होना चाहिए, ग्रापको रिवाइज करना होगा।

मैं अब अपने संगठन के बारे में बात कर लेता हूं। भारतीय मजदर संघ एक नेशनल रिकोगनाइज्ड बॉडी है लेकिन फिर भी भारतीय मजदर संघ को सःरो की सारी कमेटीज में प्रति-निधित्व नहीं दिया ज। रहा है। जो कोल कमेटी है उसमें रिप्रजेन्टेशन है। लेकिन ग्रन्थ जगहों में नहीं दिया गया है। ५सरे संस्थाएं जो पहले से रिकोग-नाइज्ड है उनके लिये दलील यह दी जाती है कि क्योंकि रिकोगनाइज्ड हैं इसलिए उनकी इच्छा के बिना हम रिप्रजैन्टेशन नहीं देंगे। जिनके लोग घट गये हैं, कम हो गये हैं ब्रौर ब्रापने रिकोगनिशन दिया हुम्रा है तो वह क्यों ग्रपना रिकोगनिशन खोना चाहेंगे। लिहाजा ग्रन्याय है भारतीय मजदर संघ के साथ। श्रापको सभी स्तर पर उनको प्रतिनिधित्व देना ग्रावश्यक है। बाई-परटाइट कसलटेटिव कमेटी है। मैंने इसका उल्लेख किया। यह कैवल ग्रापने कोल में स्वीकार किया है या स्टील में

[श्रो जगदीश प्रसाद माथूर] स्वीकार किया है। ऐसी बाई-परटाइट कमेटी सभी कारखानों में श्राप बनायें।

तेबर के संबंध में फिरल लेबर के संबंध में बहुत से सुझाव आ चके हैं उनको बोलता लेकिन एक ही दिन में दोनों बातें हो रही है इतना कह कर मैं यह प्राग्रह करूंगा कि नई ग्रीद्योगिक नीति के संदर्भ में मजदूरों के लिए बहत सारे सवाल खडे हो गये हैं। उन सवालों के जवाब के लिए सरकार की तैयार होना चाहिए ग्रीर जो मैंने उस संदर्भ में सवाल खड़े किये हैं मंदी महोदय उनका उत्तर दें।

VICE-CHAIRMAN BHASKAR ANNAJI MASODKAR): Shri Ranjit Singh. Please be brief because the total time is over. Already we are in excess of the time allotted for clarifications.

SHRI RANJIT SINGH (Haryana): Sir, I will take only two minutes. I will try to finish it in a very short time. 1 月囊

माननीय उपसभाध्यक्ष महोदय, मेरे पहले बहुत से ग्रामरेबल सदस्यों ने लेबर मिनिस्टरी पर काफी रचनात्मक सुझाव दिये हैं। मैं यह चाहता हं कि भारत का जिस तरीके का भीगोलिक ग्रीर श्राणिक इन्फरास्ट्रकचर है उसमें मैं यह कहता हं कि लंबर का बड़ा रोल है। इस देश का ग्रगर सबसे ज्यादा अन्यात किसी व्यवसाय में लगा है तो वह लेबर में लगा है। मैं कुछ ग्रांकड़े बता रहा हूं। पूरे भारत में भगर देखा जाए टोटल पापलेशन का कितना खेती मे है और कितना मन्युफ़ेक्चरिंग में है तो भारत में ढोटल श्रगर एक हजार वर्कर हैं तो उसमें से 510 ब्राव्मी खेती पर हैं, 425 ऐसे हैं जो मेन्युफैनचरिंग में हैं ग्रीर 65 शब्मी ऐसे हैं जो सोमल सर्विसेज में हैं। मैं यह समझता हं सरकार को उनकी बेहतरी के लिए कुछ सकारामक कदम उठाने चाहिए।

द्सरे मैं भापको यह बताऊना फि जो लेखर हैं उसमें अभिनाइज्ड ग्रीर

अनुआर्गेनाइज्ड लेबर कितनी है। क्योंकि मैं देहात पृष्टभूमि से ब्राता हूं ब्रौर कृषि के बारे में ज्यादा ज्ञान रखता हूं, इस ख्याल से मैं यह बताना चाहूंगा कि इस देश की टोटल श्राबादी कितनी है। 267 मिलियन लोग गांव में ग्रन-ग्रागैनाइज्ड लेबर में है। ग्रागैनाइज्ड लेबर में 24 मिलियन हैं। जो अन-ग्रागेनाइज्ड लेबर हैं उनके लिए कोई तरीका सेट-श्रप नहीं है जिससे उन्हें मेन्टली तैयार कर सकें, फ्राइनेन्श्रियस समझा सकों या किसी अभोनाइज्ड-वे में उनके बेलफेयर के लिए कुछ काम कर सकें। मैं श्रापको बताता है कि 1948 में डा. राधाकुष्णन ने एग्रीकेटचर युनिवसिटी सैंट-अप करने के लिए रिक-मेंडेशन की थी। 1948 के बाद इस बात पर किसी ने कोई सझाव नहीं दिया श्रीर न श्रामें कोई कदम उठाया गया। मैं समझता हूं कि मानसिक रूप से गांवों

4.00Р, м, में जो लोग रह रहे हैं वे बहुत अनपढ़ हैं भौर इस किस्म के लोग हैं कि अगर हम इंटिरियर में जाकर देखें तो पता चलेगा कि वे ऐसे लोग हैं जो गुलामी से भी नीचे की जिन्दगी बसर कर रहे है। उनके अपने राइटस क्या हैं स्रौर हक क्या है, इसका उनको कोई पता नहीं है। ऐसे भी लोग हैं जिन्हें 4 रु. में लेबर के रूप में घर में रखा जाता

है ग्रौर जनसे 4 रु. में दिन रात काम लिया जाता है। मेरा लेखर मिनिस्ट्री को सुझाव है कि वे इस सबंध में कारगर कदम उठाये भ्रौर भ्रनभ्रागनाइण्ड जो लेबर हैं उसके लिए एक एग्रीकल्चर य निवसिटी सेट अप की जाय जिसमें ऐसे लोगों को रास्ता दिखाया जाय कि उनके राइट्स क्या हैं, ड्यटीज क्या हैं ग्रौर उनके कितने ग्रधिकार हैं ग्रीर

दूसरा मेरा जो सुझाव है उसके बारे में मैं पहले भी कह चुका हूं, उसके बारे में सप्रीम कोर्ट का जजमेंट श्राया था, उसमें श्री ग्रार. एन. मिश्रा, चीफ जस्टिस ग्रौर दूसरे जजेज भी उनके साथ थे। यह शिवकाशी के मैंच वर्कस के बारे में था। इस संबंध में मैं लम्बी बात नहीं कहना चाहता हं, सिर्फ ग्राधे

फाइनें शियल इंटेरेस्ट क्या हैं।

मिनट में मैं ग्रपनी बात कहना चाहुता हूं कि जैसे माइनिंग का काम है और जी इस तरह की दूसरी इंडस्ट्रीज हैं जिनमें छोटे छोटे बच्चे काम करते हैं, जिनकी टोटल श्राबादी 1 करोड़ 36 लाख 40 हजार 872 है, इनसे कांस्टिट्यूशन का वाये अन करके काम करवाया जाता है। यह काम इनके सेहत के लिए भी खराब होता है जैसे कारपेट वीविंग का काम है, माइनिंग का काम है, स्टोन क्वारिंग को काम है, फायर वर्क का काम है श्रौर जहां पर ब्लास्ट किये जाते हैं, ऐसे कामों को बच्चों से नहीं कराया जाना चाहिए क्योंकि बच्चे हमारे **देश** का भविष्य हैं। सरकार को इसको चैक करना चाहिए ग्रौर बच्चों को ऐसे कामों से रोका जाय। दूसरी बात मैं यह कहूंगा कि अगर हम दूसरे देशों के फीगर देखें तो बता चलता है कि रूपल लेबर हर देश में डिक्लाइन हुन्ना है ग्रौर अरबन लेबर का नम्बर बढ़ा है। क्षेकिन इस देश में रूरल वैवर बढ़ा है **ग्रौर** ग्रस्बन क्षेत्रर कम होता जा **रहा है।** मैं इस संबंध में फैक्ट दे रहा है। जो नेशनल सर्वे हुन्ना है उससे पता चलता है कि 1972-73 में इस देश में क**रो**ड़ रूरल लेबर या जब कि उस*के* मुकाबले में प्ररवन लेवर 3.85 करोड या जिसमें रूरल का प्रतिशत 83.7 प्रतिशत ग्राता है ग्रीर ग्ररबन का 16.3 प्रतिशत ग्राता है। 1977-78 में रूरल 5.96 था। 1987-88 में रुरल लेबर 83.91 यातो ग्ररबन 16.1 या। 1983 में 24.31 करोड था तो अरबन 5.96 या। 1987-88 में रुख लेबर 25.25 या तो ग्ररबन 6.93 था। यह नेशनल सर्वे की फीगर है। हम 21वीं सदी की बात करते हैं भ्रीर कहते हैं कि लोगों को बेसिक नीड्स दिये जाए। जो वेस्टर्न कस्ट्रीज हैं उनमें लेबर श्रीर मैनेजमेंट में जो कोग्राडिनेशन है, वे जिस तरह से एक दूसरे का वेलफेयर करते हैं उसको देखने की जरूरत है वेंस्टर्व कन्ट्रीज में जी सेके÷ड इंडस्ग्रियल ेरिवोल्यू धन हुन्ना, जिसमें वेस्ट जर्मनी है, फान्स है, यू.के. है, युगोस्लाविया है, इन देशों में लेबर को मैने जमेंट में बोनस के ्रूप में पार्टीसिपेशन दिया गया है स्बीहन में

वर्कर्स को इक्वीटी में भी बहुत परमिट किया गया है अमेरिका श्रीर जापान में मेजोरिटी केपिटल में वर्कर्स को मिलकियत दी गई है भ्रीर वह पेंशन भ्रीर फण्ड के रूप में दो गई है, जब कि हिन्दुस्तान में एक परसेंट भी इस प्रकार के उदाहरण नहीं मिलेंगे। मेरे कहने का मतलब यह है कि बाकी बातों में हम उन देशों का म काबला कर सकते हैं तो इस मामले में भी हमारी लेबर मिनिस्ट्री को कारगर कदम उठाने चाहिए। हमारे एम्बेस**ड**र्स हर जगह है और ग्रन्य ग्रादमी भी हैं, वे मालूम कर सकते हैं वे देश कैसे काम कर रहे हैं।उन लाइन्स पर श्रीर उनके पैटर्न पर गवर्नमेंट श्राफ इंडिया को भी एफद्रंस करने चाहिए।

अब में पब्लिक ग्रन्डरटेकिंग्ग का जिक करूरंगा। इस संबंध में माथुर साह**व** ने भी जिक्र किया है। मैं समझता ह कि गवर्नमेंट इंडिया की जो इंडस्टीज हैं उनमें 48 इंडस्ट्रीज ऐसी है जिनको हेवी इंडस्टीज कहा जा सकता है, जैसे मारुति उद्योग है, बी एच ई एल जिनमें करोड़ों रुपयों का इंवेस्टमेंट है। वाइस-चेयरमैन साहब, मैं श्रापसे माफी मांगते हुए यह बताना चाहुंगा कि इन 48 इंडस्ट्रीज में से 40 इंडस्ट्रीज से भी ज्यादा 43 इंडस्ट्रीज ऐसी हैं जो घाटे में चल रही हैं। ये ऐसे पब्लिक ग्रन्डर-टेकिंग्ज हैं जिनाका घाटा हजारों करोड़ों रुपयों में है। साल का 7-8 हजार करोड़ का घाटा है। इसको सरकार किसी तरह से चैक नहीं करती श्रौर यह न कभी रिच्यू होता है। हम दूसरी बातों पर अपनी इनर्जी लगा रहे हैं भ्रोर इसकी तरफ कोई नहीं देख रहा है। इसको भाप देखें। भाप किसी हाई वे से निकल जाय, मथुरा की तरफ, श्रागरा की तरफ, श्रमृतसँर की तरफ निकल जाइये, मैं समझता हू कि यहां पर बहुत से ऐसे मेबर हैं जो बाहर दूसरे देकों में घुमकर श्राये हैं। श्राप किसी भी देश में जायेंगे तो हाई वे पर कहीं भी कोई सिक इंडस्ट्री नहीं मिलेगी। उनका कानून ऐसा है। ऐसी इंडस्ट्री बंद करवा दी जाती है। क्योंकि वह नहीं चाहते कि कोई बनहर से बाया हुन्ना व्यक्ति यह देखें कि यहां इंडस्टी

[श्रीरजीत सिंह]

बंद पड़ी हैं। ग्राप फरोदाबाद की तरफ े चले जायं, मथ्रा की तरफ चले जायं, अमृतसर की तरफ चले जाय, श्राप पायेंगे कि ग्राधे से ज्यादा वहां पर मिक इंडस्टी है। मालिक लोग पैसा ले लेते हैं, उन्हें सब्स्डि मिल जाती है, मेरा किसी पर **ब्राक्षेप नहीं है** लेकिन उन्होंने उसे पैसे को खाने काएक तरोका बना लिया है। यह पैसा जो है चाहे आई० डी०बी०ब्राई० से लिया जाता हो या किसी फाइनेंसियल कारपोरेशन से लिया जाता हो, उस पैसे का गोलमाल किया जाता है।

इससे अपो में थोड़ा सा यह कईगा कि हमारे रूल ऐसे हैं, ब्राप जिस भी शहर की तरफ चले जायं आपको 22 सं 30 प्रतिशत इंडस्ट्री ऐँसी मिलेंगी या तो उसमें लाक-ग्राउट होगा या मालिक लोग बंद किये हुए होंगे या वहां पर स्ट्राइक होगी। उसके बाद सरकार, पोलिटिकली कई रीजंस होती हैं उन फैक्टरियों के बंद होने की ग्रीर में समझता हूं कि इस वातावरण को दृषित करने के लिये, मैं यहां पर किसी विशेष पर्टी का जिक नहीं कर रहा हूं, चाहे वह कांग्रेस के लोग हों या अपोजीशन के लोग हैं, इसमें पोलिटिकल बासेज का हाथ होता है। फैक्टरियों में काम को रोकने का काम वे करते हैं। में चाहता हूं कि लेबर मिनिस्ट्री को एक एसा ला इन्टैक्ट करना चाहिये ताकि इन बातों को चेक किया जा सके।

र्में एक ग्राध सुझाव ग्रीर दूंगा। पिछली सरकार ने दों स्कीमें चलाई थी, म्राई.म्रार.डी.पी. ग्रीर जवाहर रोजगार योजना। मैं ग्रापको बताना चाहता हूं कि जब यह पालिसी चलाई गई तो देश में बड़ा कंक्शन हुन्ना ग्रीर बड़ी पब्लिसिटी इस बात को दी गई। पर ^{म्राप} यह सुनकर हैरान होंगे कि ये योजनायों फोल हो गई। जब पैसा गया गांबों में तो वह किस तरह बंटा? किसी को 50 रुपया, किसी को 200 रुपया मिला। किसी को भी 10 हजार नहीं मिक्षा। अगर लोन भी किसी को

दिया जाय तो वह सब्सटेंशियल श्रभाउंट तो होना चाहियं ताकि उससै कोई ग्रपना काम शरू कर सके। मैं ग्रापको कुछ ऐसे ग्रांकड़े दे रहा हूं जिनको देखकर हैरान होंगे। मध्य प्रदेश ग्रीर राजस्थान में इसके तहत जो पैसा बाटा गया, उसका यूज किस तरह से हुआ। यह मैं अपको बता रहा हूं। यह रिपोर्ट है, मैं गलत नहीं कह रहा हूं। रोजस्थान में ब्राई. ब्रार डी.पी. ब्रौर जवाहर रोज-गार योजना में जो अमाउंट रिलीज हुआ उसका केवल 16.5 प्रतिशत युज हुन्ना क्रीर मध्य प्रदेश में यह 13.5 याँ। यह बड़े श्रफसोस की बात है कि सरकार इतनी बडी स्कीम बनाये ग्रीर उसके लिये पैसा रिलीज हो तथा उसका इस तरह से यूज हो तो में समझता हूं कि यह सरकार का बहुत बड़ा फेल्योर है। मैं ग्रागे इस बात का जिक करूंगा... (संक् की घंटी)...एक क्रांध मिनट लेकर मै खरम करूंगा।

हमें यह समझकर चलना चाहिये कि जो फंड ब्राता है, गवर्नमंट के पास जो रेवेन्य प्राता है वह एग्रीकल्चर मे नहीं ग्राता वह इंडस्ट्री में ग्राता है। म्राप किसी शहर में चले जायं, म्राप ग्रमेरिका में चले जायं, शिकागों में चल जायं, लास एंजेंलिस में चलें जायं ग्रीर दिल्ली, बम्बई भीर कलकत्ता भीर इंटोरियर में चलें जायं, ग्राप जिस भो शहर में जाये, उस शहर में ग्रगर चारों तरफ ग्रापको ग्रच्छी इंडस्ट्री लगी उनमें ऐसी चिमनी लगी हों जिनमें, धुद्रां निकल रहा हो, श्राप जब शहर में जायं तो बोजार खाद्यान्न से भरा हो ग्रीर उस शहर में ग्रगर ग्रापको चहल पहल मिले तो ग्राप यह समझिये कि उस इलाके का देहात बहुत अपाश है। जब देहात श्रीपाश होगा तो शहर को देखने से पता चलेगा कि सारा इलाका बहुत खुशहाल है। ग्राप नैनीताल, बदरपुर में इलाके में चले जाय ती श्रापको पता चलेगा कि यहां शहर श्रापाश हैं इसलिये देहात भी ऋषाश होगे। लेकिन ग्रगर ग्राप राजस्थान के इंटीरियर, जैसलमेर, जोधपुर ग्रीर मध्य प्रदेश कें ब्रादिवासी इलाकों में चले जायं तो

298

वहां न स्रापको महर बढ़िया मिलेंगे श्रीर देहात बढ़िया मिलेंगे। सरकार यह बात ध्यान काम करना चाहिये कि जब तक ग्राप करल लोगों के डेबलपमेंट का काम नहीं करेंगे तब तक वहां के शहर भी श्रापाश नहीं होंग**े**।

में एक ग्रीर सुझाव देकर ग्रप्ती बात खत्म करूंगा। सर, में एकानामिक्स का स्ट्डेंट रहा हूं। एकानामिक्स का वेसिक सिद्धांत है कि जब प्रोडक्शन बढ़ता है तो भाव गिरते हैं, यह दुनिया का सिद्धांत है। यह कोई मेरा सिद्धांत नहीं है कि जब प्रोडक्शन बढ़ता है तो भाव भिरते हैं स्रौर जब प्रोडक्शन घटता तो भाव बढ़ते हैं। पर इस देश में उल्टा हो रहा है। यहां प्रोडक्शन भी बढ़ रहा है ग्रीर भाव भी बढ़ रहे हैं। पर यह बाकी दुनिया में स्रापको कहीं नहीं मिलेगा जो इस देश में हो रहा है। मैं समझता हूं कि यह हमारी तरफ से लेक अफ कोक्राडिनेशन लेक ग्राफ इम्प्लीमेंटेशन है। ऐसे मामलों में सरकार को कुछ करना चाहिये।

मैं अब एक अन्तिम बात कह कर समाप्त करूंगा। भौगोलिक द्षिट राजनीतिक दृष्टि से, अधिक दृष्टि से क्रौर हमारा जो सामाजिक ढांचा है उस दृष्टि से हिन्दुस्तान एक ऐसा देश है र्जिस में यदि हम रूरल लोगों की अप-लिपटमेंट नहीं करेंगे तो देश की बाकी सारी व्यवस्था बिगड़ जाएगी क्योंकि हमारो मेजोरिटो ग्राबादी, 70 प्रतिशत **ग्राबादो वहा रह रही है। मैं मिनिस्ट्री** ग्राफ लेबर ग्रीर कोग्राप्रेटिव मिनिस्टी से यह कहगा कि हमें जो सब से बड़ा सेट-बैक हो रहा है वह है प्राइस राइज का यह प्राइस राइज क्यों होता है? इसका कारण यह है कि बड़े बड़े व्यापारी वस्तुओं का स्टांक भारो माना में अपने पास कर लेते हैं जिसके परिणामस्वरूप वस्तुन्रों की कीमतें बढ़ने लगती हैं मेरा ग्रापक माध्यम से मंत्री जो से यह सुझाव है कि कोग्राप्रेटिव मिनिस्ट्री से बात कर के हर गांव में एक ऐसा सेल प्वाइंट बनाया जाए, वन विडो

सर्विस स्थापित की जानी चाहिये जहां से गांव में रहने बाले हर ग्रादमी को खाने की ब्रावश्यक वस्तुए, रोजमर्रा की चीजें कंट्रोल ग्रौर फिक्स प्राइस पर मिलें जिससे कोई मिडलमेन एक्सप्लायट न कर सके। महोदय, मैं क्रापको बताना चाहता हूं कि अगर गांव में कोई चीज चार रुपये किलो पैदा होती है तो वही चीज दिल्ली में आकर 16 रुपये किली हो जाती है। ग्रागर गांव में ही इस बात को चेंक कर लिया जाए क्रीर पूरे देश में हुए गांव में एक ऐसा सेल प्वाइट बना दिया जाए, जैसे कि मैंने मुझाव दिया है, तो मैं समझता हूं कि चार रुपये की चीज पांच-साढ़े पांच रुपये में प्रोड़य सर का मनाफा एंड करने केंबाद मिल सकती है। ऐसें प्रयासो जापान नार्थ कोरिया और साऊव कोरिया में सरकारों के द्वारा किये गये इस प्रकार से मेरा कहना यह है कि इस देश में प्राइस रॉइज इस बॉत से र्चक हो जाएगा कि गांव में लेबर ग्रीर कोग्राप्रेटिव मिनिस्टी मिल कर के ऐसे सेंटर सेट-ग्रंप करें जहां वन विडो सर्विस हो और रोजमर्रा की आवश्यक उपभोक्ता वस्तुएं लोगों को फिक्स्ड रेट पर उपलब्ध कराई जाएं जिससें उन्हें बड़े बड़े शहरों में न क्राना पड़े। यह कह कर मैं म्रापको ध यवाद देता हं।

SHRI G. SWAMINATHAN (Tamil Nadu): Sir, nothing much has been done by the Government to redress the grievances of the unorganised labour and especially the fishermen in Tamil Nadu. The fishermen do not enjoy any social security measures that are available to the organised labour. Even under normal conditions, their method of earning livelihood by venturing out into the sea is in itself hazardous and in recent times it has become more so for those living in and around Rameshwaram. The Sri Lankan Navy is repeatedly attacking them and is destroying their boats which is their only means of livelihood. The Sri Lankan Navy captures these fishermen, it imprisons them and kills them. In a period of nine years, i.e., between 1983 and [Shri G Swaminathan]

1991, the Sri Lankan Navy attacked 236 times and these attacks have affected 486 fishermen. Of the 303 boats that were attacked, 51 boats were damaged, 135 fishermen were injured and 27 of them died subsequently. Apart from this, the Sri Lankan Navy captured 205 fishermen and about 61 boats. They have also sunk 10 boats. Four fishermen who were captured by the Sri Lankan Navy during the year 1983-84 are yet to be released.

I am sorry to note that the Government of India has not taken any interest to safeguard the interests of these fishermen who constitute unorganised rural labour and take out a living by toiling very hard. Most probably, the Government is neglecting them because these fishermen belong to Tamil Nadu. As I come from Tamil Nadu, I feel aggrieved at the callous attitude of the Government of India in this regard. grievous is the fact that the Sri Lanauthorities use the captured fishermen human shields to as LTTE landmines. with the This has been stated by no less a person than Mr. K. Ramamurthy who was till recently the Minister of State in the Ministry of Labour and the statement has appeared in the Madras edition of the Indian Express.

I hope the Minister of Labour and the Government of India will take immediate remedial action in this matter and ensure the safety of this section of unorganised labour.

SHRI PRAKASH YASHWANT AMBEDKAR (Nominated): Mr. Vice-Chairman, Sir, as far as the labour situation goes, we are living in the ancient times, probably 1948, and the same state continues even today. the Times have changed and also has changed. In some machinery places, the nature of work has also changed. To be more specific, I will just refer to the conditions of Class IV employees in the corporations and municipalities in our country. They are known as the sweeper

community and that is how they are called. But what is the nature of the conditions in which they have to word? The nature of their work is such that they have to work for eight hours a day in dirt, amidst poisonous fumes and gases and I do not think that any common man can stand such fumes and poisonous gases for eight hours a day. Today, in some of the cities, garbage has become not only a problem to the city, but also to the persons who work in the municipalities and corporations. This is only one aspect that I am trying to point In certain respects, the nature of work has changed. But our attitude towards this nature of change has not changed at all and we are looking at it from the same old angle. We are not ready to be on a different platform or on a different principle. This is one aspect which we have to look at differently.

300

I can give you many examples. Now, in the morgues, the doctor pays five rupees or ten rupees to the ward boy. They ask him to spend it as he likes. Normally, you will find, it is used or spent by him for buying some liquor because without that he cannot work there at all. This is the nature of the work that he does. Are we ready to accept this? Are we ready to change the nature of his work? Are we ready to change the working hours or offer better working conditions? Today, we are not ready even to accept that concept also. But this is the nature of change that has to be brought about in the thinking in the attitude, of the Government first.

The next point that has been mentioned is that the Government been saying that the world order is changing. I also know that some of the old orders are withering away. Communism is withering away and I know that a time will come when the capitalist system will also start withering away because then we will have a system in which the concentration of power will be in the hands of a few. Therefore, we will have to think

. 302

of the new order which will come Can the Labour Ministry, therefore, come out with a sort of paper as to what it visualises in the coming years? What I visualise is that in the days to come, participation of labour in management is going to be not merely a slogan, but a reality. Have we started on that line? We have not started on that line. me remind you of one Ordnance Factory at Nagpur which brought about change in the Management. They had workshop, floor meetings, management and workers participating in the production process, and deciding the quantum also. In the Nagpur Ordnance Factory, with the participation of the workers, they were able to produce within two years what was decided to be produced in ten years. This is the nature of change that has been brought about. Here, it is question of time. The age-old policies that we have, the age-old attitudes that we have towards the workers require to be changed.

Discussion on the

working of the

Let me come to another aspect before I close down. We have a category which is known as skilled and unskilled. And over and above that, we have a category which is called clerical staff. Today, what is attitude? Our attitude is that clerical staff are superior to the skilled and unskilled staff. As far as the unskilled staff is concerned, I may agree over there that the clerical staff or the white-collared staff is superior. But when you compare them with the skilled staff, I don't think that distinction remains. It is a question of factors to which we are going to give importance. One factor is that person is very good with the pen. Another factor is a person is very good with his hands. Are we going recognise these factors and put them on an equal footing? In any agreement that takes place, the attitude that we have in the management and the Government is that we try to create or rather we create a situation in which we think that the whitecollared man is more superior

to the skilled man. I think, this is the attitude which requires to be changed. Unless and until we change this attitude, unless and until we change our attitude towards the manual work which is done, I don't think that we can bring about a change in the attitude of our eitizens.

Sir, before I close down, I come to the last aspect, which is the question of social security. We have restricted our concept of social security only to certain fields and only to the organised sector. We have not extended this concept to the unorganised sector. I think, this is one aspect in which the Government should now, after 40 years, come out definitely with the concept of social security where we provide to the three and labourers at least the minimum things they require, is bread, clothing and shelter. I hope the Government will positively react to it. Thank you, Sir.

SHRI H HANUMANTHAPPA (Karnataka): Mг. Vice-Chairman. Sir, without repeating the subjects that my hon, friends have already spoken. I would like to touch upon a new subject before the hon. Labour Minister, Sir this aspect is about the recognition under the Industrial Disputes Act. Sir, there are various associations of the employees of the Scheduled Castes and Scheduled Tribes working in various undertakings. Two rules of the Labour Ministry are coming in the Sir, under the Presidential direction, we have given certain facilities or benefits to the Scheduled Castes and Scheduled Tribes, accepting and conceding that they cannot compete in the open market or in the competition because of the social nature or the atmosphere or the environment that they have been brought up. But in the management of labour under the Industrial Disputes Act, there is a disparity among the Scheduled Castes and Scheduled Tribes and the general class. Sir, the

[Shri H. Hanumanthappa] unanions, as you know are dominated by the non-SC and ST bers. And when the question of agreement between the management and the associations or the comes, there is a condition that the agreement should not violate the Presidential directives. Just to safeguard that they put just one tence that 'any agreement that we make with the management will not violate the Presidential directives." But the problem comes when question of actual implementation comes. Take for example the case of director level in the Central Government the promotion has stopped. just when the next man from SC/ ST has to be made. 12 juniors have been promoted, but when it has come to the chance of the next SC/ST man the promotion is stopped. He has no remedy. The union which collecting membership fee is taking up his cause. So, it is felt that the associations which have been formed by the SC/ST people, they are given recognition, they will have the right of negotiation, right of conciliation across the table. This matter is pending and there are two aspects of this matter. The Ministry has issued a circular that communal institution should not be recognised under the Industrial Disputes Act. The Labour Ministry is taking shelter under this circular terming the SC/ST associations communal. They have said that these associations cannot be recognised. Sir, you know as a judge that the Supreme Court has said that SC/ ST Schedule of the Constitution is not based on a particular community, it is a Schedule of communities. So, it cannot be taken as communial association. The whole Schedule of the Constitution does not belong to one community. Certain communities have been specified in the Scheduled. Therefore, I would request the Labour Minister to look into this and see that it is not termed as communal associaion'. These associations of SC/ST should be given recognition.

The other point is that the membership should be 24 per cent of the employees. On the one hand population is increasing and on the other I do not understand how the number of SC/STs has come down. How can there be 25 per cent of the membership when reservation not fulfilled in the undertakings? 1 would request the hon Minister to give recognition to their associations so that they can have the right negotiation, right of reconciliation, excepting them from the circular of the Home Ministry. e Proposition

very happy that Shri I am Sangma, who was the Labour Minister, has now made the statement relating to the submission of the report by the National Commission on Rural Labour. I am also happy that he is now looking after the Ministry of Labour. Various suggestions have been made by hon. Members on the floor of this House. First of all, demand that there should be a fullfledged discusion on this. Then should at least implement the noncontroversial recommendations, like payment of minimum wages, oldage pension, pregnancy benefits women, etc. Our late Prime Minister, Shri Rajiv Gandhi, had very high hopes of forming a Commission rural labour. He wanted to give benefits to a vast number of rural people Mr. Sangma will at come out with certain promises respect the wishes of the late Prime Minister, Shri Rajiv Gandhi.

Thank you, Mr. Vice-Chairman, for giving me time to speak.

SHRI GURUDAS DAS GUPTA (West Bengal): Sir, at the beginning I must confess very frankly that this Labour Ministry has been consistently downgraded by the successive Government that have ruled this country except in the case of the National Front Government. not remember about any Prime Minister belonging to the Congress party, who had ever appointed full-fledged Cabinet Minister to look 305

after this Labour portfolio. There was only a remission for a short-while when Mr. Bindeshwari Prasad was called upon to shoulder the responsibility.

SHRI H. HANUMANTHAPPA: Dr. Ambedkar was the full-fledged Labour Minister.

SHRI GURUDAS DAS GUPTA: I am talking of the recent period that you have violated the Nehru legacy. During the period of Nehru important personalities looked after Labour. But after the new Congress leadership has taken over, it is only for a shortwhile that a full-fledged Cabinet Minister was appointed look after Labour Sir, this downgrading of the Labour Ministry indicative of a philosophy. The philosophy is, the labour should be treated on a different footing. If a Cabinet Minister can look after Industry, if a full-fledged Cabinet Minister can look after Commerce, what Government prevents the Congress from appointing a full-fledged Cabinet Minister to look after the Labour Ministry? Sir even the ent Government has broken its previous records. The Labour Minister had resigned on the issue of Cauvery dispute and after his resignation was openly accepted, the Prime Minister had no time to appoint even a Minister of State to look after this particular portfolio. This only eaks of a sad commentary on philosophy that this Government is definitely adhering to.

SHRI H. HANUMANTHAPPA: The Prime Minister is holding the Labour portfolio.

SHRI GURUDAS DAS GUPTA: Sir, I object to it. If the Prime Minister has been looking after Labour, then it should have been his responsibility to be at least present in the House when we are on the concluding part of the discussion and reply to the debate. That is all a ceremonial affair. That is only ornamental and ceremonial. The Members of

enally and a contract the property of the contract of the cont

the Congress party should agree that this is a downgrading of the Labour Ministry. And this downgrading the Labour Ministry never calls upon the trade unions to play their useful role for the development of country. This is the first point, believe, everybody in the House should demand that this way of downgrading the Labour Ministry should come to an end. Sir, the point is, if we look at the labour scenario of the country, what is the situation? Always the trade union movement had been accused of being irresponsible and contributing to dislocation production of DIOCESS. That has been the general stigma.

If we pursue and go into details of the labour scenario, the industrial scenario of the country over the last five years, what is the development? The development is, lock-out is on the rise in a menacing way. Secondly, strike rate is declining. Strike rate is declining not because trade union movement has lost all its strength. but it is declining because the trade unions are playing a more responsible role than even the masters of the industry. The lockouts are cingly on the rise because the Government has failed to deal with the delinquents in industry. If I give you the statistics, it was in 1986 that 13.92 per cent of the man-days lost due to lockout. Now in the year 1989 it is 19.79 per cent of the man-days lost due to lock-out. On the other hand, in 1986, 18.82 per cent mandays lost was due to strike. In 1989 only 10.65 man-days lost was due to strike. This speaks of the responsibility of the trade union movement and this speaks of the delinquency of the industry that the Government has failed to control. Why I raised the point? I raised the point cause there has been a persistent demand from different trade unions including the Indian National Trade Union Congress that there should be a categorical ban. There should be a categorical ban on illegal that has been taken recourse to by the industries. It is not the lock-out [Shri Gurudas Das Gupta]

that they would declare. There are a number of instances when the management just vacate. The management just vacate the industry and go away leaving behind a huge amount of debt along with a huge army of hungry and unemployed labour. Therefore, it is not the declared lock-out that we are faced with. Undeclared lock-out, suspension of production, everything is taking place in this country. But the labour laws have not been updated. The industry has taken to a new course to exploit the labour. industry has embarked upon a dangerous line. But to confront that delinquency, there has been no labour law. We do not have any law to curb lockout. The Government has no law to protect the labourers if the management just goes out of the factory and say: 'We do not run the factory because we do not have the money'. It is because they have eaten up the money; it is because they have used up all the finances; it is because they have diverted the funds, it is because they have appropriated the provident fund allocations even. And after committing a serious breach, they can get away and the Government is powerless because there is no law. Therefore, I request the Government to present hefore the House changes in the industrial relations so that this illegal lockout can be prevented.

May I point out, the Government of West Bengal had suggested number of years back that there should be a law curbing unilateral lockout. Therefore, in view of menacing development in the industrial scenario, I demand, the Government should promulgate and enact new laws to protect the rights of the workers and to prevent the owners of the factories from resorting to illegal lockout in the country. Secondly, if we discuss industry-wise, we will know what are the sectors where delinquency is most prominently observed. It is mainly

textile and jute. If we discuss number of mandays lost in differen industries, we will find that nearl 40 per cent of the mandays lost the industry can account for the los of mandays either in jute or in text tile or both. The jute industry an the textile industry are not only th most sensitive ones, but they being run by a group of industrialist who never care to observe the law: Therefore, my second point would be what is the Government's thinking so far as the growing delinquency in textile and jute industry is cerned. To give an instance, West Bengal, having the larges: number of jute mills in the country the workers are being forced t.c accept payment of wages below the minimum. The workers have forced to accept lesser wages and in so many cases, the trade-unions have agreed to sign an agreement with the management accepting under ment, and it is because either accept underpayment or accept hardretrenchment. ship of hunger and Therefore, confronted with the agressive designs of a number of jute millowners in West Bengal, which the Minister knows quite well, what is your attitude to prevent it? How do you prevent underpayment of wages? How do you prevent the consistent closure and lockout the jute mills? And how do you ensure that delinquency in jute textile does not grow further? Government has the responsibility. It is in jute and textile that delinquency is prominently observed in the country.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): How much time will you take more, because you have already taken your time. Please try to compress your points.

SHRI GURUDAS DAS GUPTA: Fortunately, the Minister is looking after the labour and he is also the full-fledged Minister of Coal. In coal, the safety aspect is being violated

consistently. The safety conferences, one after the other, have categorically declared that even the nationalised coalfields do not observe safety regulations. That is the finding of safety conferences, the tripartite safety conferences, where the representatives of the management and coal were present And there been no action on the part of the Labour Ministry to ensure that the management of the coalfields seriously confirm to the minimum standards of safety regulations. I would like to know from the Minister, in what way he is going to discipline the delinquent management of coal industry. To give a specific example, there was an accident in ECL about 2-3 years back. I demanded in House that there should be a statutory enquiry. Unfortunately my impression has been that the administration of the Labour Ministry not in favour of a statutory enquiry. They tried to prevent it. But whatever may be the situation, a Committee was appointed to go into enquiry. But after the Enquiry Committee was set up, there was a case in the High Court. As the Labour Ministry and the lofficers after this particular department did not take enough care, there was a long period of suspension of work. Even now, after so many years, the enquiry has not been completed. Will the Minister kindly tell the House as to how long will that Committee take to complete the enquiry? What prevented the Labour Ministry from instituting an enquiry, and steps the Labour Ministry has taken to vacate the injunction that issued by the High Court of Calcutta?

With the liberalisation of the economic policy, it is the workers who have been the worst victims. There is a tall talk going on that we should take to the use of the most modern technology and, as a result of this drive towards modern technology, it is inevitable that there will be displacement of labour in a number of public sector undertakings. Workers

are being retrenched under the guise of voluntary retirement, even in Government Departments. Even in STC, people have been made to retire. My feeling is that the country needs advanced technology along with tackling of the problem of unemployment. The country does need to displace labour on a massive scale. The country having the unemployment problem on a scale, cannot afford further displacement of labour in the name Theremodernisation of industries. fore, my fourth question is, in what way the Labour Ministry-which is the nodal Ministry and which is the bonded Ministry because it can only function in concurrence with other Ministries-is going to protect the interests of the workers who are still employed in the public sector and to ensure that the displacement of labour does not take place on a large scale? Will the Minister also tell us as to when the Government is going to withdraw the ban on recruitment? This ban is in Railways where one lakh vacancies are still existing. This ban which was imposed on the cruitment has not been relaxed. number of unemployed has been swelling but the ban has not been withdrawn. Therefore, my fifth question is: will the Minister tell us-if there is a ban-whether the ban is going to be withdrawn? In a number of places, there has been no recruitment to fill up the vacancies resulting on the retirement of workers. These vacancies are there in the Railways, in the steel sector and everywhere. But the common slogan has been that all the industries are over-staffed. Under this guise, the unemployment Therefore, lem has been increasing. the Minister should tell us the ban on recruitment will be withdrawn and the people will be recruited in all the places where retirement takes place. The Minister knows that there was a redrafting of the amendment to the Industrial Disputes Act. All the trade unions agreed to it and there was a Committee appointed under the Chairmanship of Shri

[Shri Gurudas Das Gupta]

Ramanujam. The committee had recommended a number of amendments. But the Government did not agree on the amendments. The Congress came to power after the fall of the Janata Dal Government. Now, that has been kept in cold storage. My sixth question is this: What is the Government's attitude towards the enactment of the amendment on which there has been a broad agreement among the different trade unions?

Lastly, I must remind the Minister. Dalla, of course is a part of Pradesh under the jurisdiction of the State Government. But labour is a concurrent subject. In Dalla, the cement factory had been sold but to Dalmias and the workers have been fighting heroically to protect the public sector For months, the workers have been without work and terrorising of workers was taking place. I would like to know whether the Central Government will advise the Government of Uttar Pradesh to immediately sort out the issue in consultation with the trade unions. Then, Sir, so far as the banks are concerned, an unusual thing is happening. In the banks, the trade unions prodemanding pension instead of vident fund. But the public sector management is disagreeing. What is Why should not the reason? Labour Ministry step in?

In the end, I would like the Labour Minister to tell us whether they are going to take active steps for abolition of the contract system. The contract system is being resorted to all the Government departments cept, of course, in the running of the Government. Till now, the Party that sweeps polls runs the Government without contractors. But a day come when even the Government may be sold out to contractors on the basis of a turnkey agreement. (Interruptions).

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Das Gupta, are you concluding? (Interruptions)

312

SHRI GURUDAS DAS GUPTA: I am happy to say that I am the lowest bidder. (Interruptions) The point is, the Government must assure that the contract system is going to be abolished and, till the abolition of the contract system, the workers engaged by contractors would be paid the minimum wage.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Dave. He is not here.

SHRI ASHIS SEN (West Bengal): Sir, I want to correct my friend.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): The Minister is there to correct him.

SHRI ASHIS SEN: My friend has said that the bank employees are demanding that they should be paid pension in lieu of provident fund. That is not the correct thing. The point is, in the Reserve Bank of India, this was proposed. But it was rejected by 80 per cent of the employees In the rest of the banks, the employees are asking for pension as a third retirement benefit.

SHRI GURUDAS DAS GUPTA:
The largest trade union in the country has demanded pension in lieu of provident fund. His organisation may be damanding pension as a third retirement benefit. The All-India Bank Employees' Association is against it. We are asking for pension in lieu of provident fund.

SHRI ASHIS SEN: It is not a question of representing any organisation, big or small. As I said, in the Reserve Bank of India, it has been rejected by 80 per cent of the employees. In the other banks, LIC, GIC and financial institutions, they have asked for pension as a third retirement benefit.

SHRI A. G. KULKARNI (Maha-rashtra): Sir, a miniature Russia is going on here.

SHRI GURUDAS DAS GUPTA: There can be genuine differences of opinion among trade unions.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Now, the hon. Minister, please.

THE MINISTER OF STATE (IN-DEPENDENT CHARGE) OF THE MINISTRY OF COAL (SHRI P. A. SANGMA): Mr. Vice-Chairman, Sir, I am grateful to all the hon. Members who have participated in the debate. They have thrown up a lot of ideas and raised many issues. I wish I had been in a position to reply to each and every point made by the But the subject hon. Members. under discussion is so vast that I am afraid, I may not be able to specifically to the pointed questions that the hon. Members have put. I will confine myself only to the main issues which have come up before this House during this discussion.

First of all, I would like to point out one thing. The hon. Member, Mr. Gurudas Das Gupta, said that the Labour Ministry has been downgraded. It is never so. We have no intention of downgrading the Labour Ministry. In fact, the Labour Ministry is headed by the Prime Minister himself. He is busy otherwise. That is why I am here to reply to the debate. Since I am quite familiar with the subject, I have come forward to reply.

In fact, the Labour Ministry is different from other Ministries. The Labour Ministry is run on the principle of tripartite mechanism. Whatever may be the decisions taken in the Ministry, whoever is the Minister, every issue is discussed in the tripartite bodies. I can assure the House that our policy is to strengthen the tripartite mechanism. Therefore, there is no question of downgrading

this. Mr. Das Gupta mentioned that because there is no Minister, the officers are having a good time. It is certainly not so. We have a very good team of officers. They have been working very hard and things are moving.

PROF. CHANDRESH P. THAKUR (Bihar): There is a conspiracy between Mr. Gurudas Das Gupta and the Minister. SHRI P. A. SANGMA: Mr. Das Gupta and hon Mathur Mr. who here now, have expressed certain apprehensions about the future of our working class in view of the liberalised economic policy, in view of the new industrial policy. Time again, Sir, we have assured that whatever policy we adopt for country, it is for the good of nation and it will certainly be against the interest of the working class. The Prime Miniser himself in his reply to the debate in the Lok Sabha on industry, has made it very clear and I would like to quote what the Prime Minister has said. He said, I quote:

"I would like to make a very categorical statement that whether it is the existing policy or whether it is any other policy, we would not allow the interest of the working class to suffer in any way. On this there will be no compromise."

Therefore, the hon. Member should not be unduly worried about what the president of a federation or FICCI has said or whatever statement has made. I think we should go by the statement made by the Government, at the level of the Prime Minister himself and I reassure that whatever policy adopt it will never be at the cost of the working class. We are all their welfare and we shall get every possible protection for them.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): They appear to be anxious whether there will be retrenchment, whether

315 Discussion on the working of the

[Shri Bhaskar Annaji Masodkar]

they will be thrown out. Several of them are saying that there will be unemployment.

SHRI P. A. SANGMA: That is what I am saying that we are for the protection of workers, we shall see that while implementing our new policies it does not affect the working class. That assurance I am giving on behalf of the Government.

SHRI GURUDAS DAS GUPTA: Notices of retrenchment, voluntary retirement, compulsory retirement have already been served in a number of institutions.

SHRI P. A. SANGMA: Specific cases could be there. When it is brought to the notice of the Labour Ministry, Labour Ministry will certain by do something, you know it very well.

SHRI GURUDAS DAS GUPTA: In STC itself about 402 employees have been served with notices of retrenchment.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): The whole House shares the anxiety as far as protection of labour is concerned and I am sure, the Minister will take every care to protect the interest of the labour.

SHRI P. A. SANGMA: I must emphasize that we should not have a pre-conceived idea that the workers and the management are two separate bodies. It is not certainly so. The workers and the management are very much inter-dependent and it is in the interest of the workers, in the interest of the management and in the interest of the country as a whole that there is much better relationship between the workers and the management and this is precisely what we are trying to achieve.

I am grateful to the trade union leaders who, as Mr. Das Gupta mentioned, have been very very cons-

tructive, they have tried to appreciate the situation that according the changing circumstances we have to act. We are greatful to the union leaders, but I only want to put one thing on record. Mr. Das Gupta has given figures about the mandays lost due to strike and mandays lost due to lock-out. I do not know from where he has got those figures. My figures do not tally with his figures. In 1989, according to the official figures mandays lost on account of strike were 42.48.396 whereas the mandays lost on account of lock-outs were just 39,579.

SHRI GURUDAS DAS GUPTA: It is the Labour report. I have quoted the figure from the Labour report.

DR. RATNAKAR PANDEY (Uttar Pradesh): He is also quoting from Labour report.

SHRI GURUDAS DAS GUPTA: It is the percentage that I quoted, I did not quote the number.

DR. G. VIJAYA MOHAN REDDY (Andhra Pradesh): Even the number is there in the report.

SHRI P. A. SANGMA: I may be wrong, I will have to check up. In 1990 the mandays lost on account of strike are 40,72,915 whereas the mandays lost on account of lock-out are just 40,728. I am just giving the official figure, I am not blaming anybody. There is a need, I emphasize ...

SHRI GURUDAS DAS GUPTA: In that case, the Labour Ministry's report should be corrected.

THE VICE-CHAIRMAN SHRI BHASKAR ANNAJI MASODKAR):
You can listen first and thereafter you can raise it.

SHRIMATI KAMLA SINHA (Bihar): Which one is correct—the Labour's Ministry report or what the ministry saying?

SHRI P. A. SANGMA: I said, I will check the record again. I said, I can be wrong also. Whatever figures

are supplied to me, I am reading them out. If it contradicts the Annual Report, certainly we will rectify.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): That is good enough. Please go ahead.

SHRI P. A. SANGMA: This is the latest. That must have been provisional. We always go by provisional and all that.

Then, Sir, I would emphasize that there is need for improving our productivity in order to produce more. I would like to take this opportunity of appealing to all the workers that in view of the difficult situation that the country is facing today, every one of us has to work a little more than usual. So I appeal to the workers, I appeal to the trade unions and the managements: Let us have a perfect understanding, let us appreciate the economic situation that we are facing today and put in a little more effort.

Now, as far as the unorganised sector is concerned, I think I will have to end with this one because the main debate has been concentrated on the welfare of the unorganized sector. Earlier I was able to make a little bit of explanation on the clarifications sought, arising out of the statement made on Friday. Sir, the bulk of our workers belong to the unorganized sector. The honourable Member, Mr. Ranjit Singh has quoted a figure which is more or less, correct. Out of a total work force of 296 million in our country, 25 million belong to the organized sector which is represented by the trade unions, and the remaining 271 million belong to the unorganized sector. The National Commission on Rural Labour has gone into the problem of particular section of the unorganized labour And in this unorganised labour, Sir, we have a lot of categories. Now I will deal with them, one by one and very briefly.

Now, let us come to the child labout because many honourable Member have expressed their interest in

the wefare of child labour. Sir, according to the 43rd round of the National Sample Survey, the total number of child labour in our country today is about 17 million-which is a very very big number. Now there was a debate on what to do with this child labour, whether we should abolish child labour or we should regulate child labour. There were demands from many quarters that child labour should be totally eliminated, should be totally abolished. There were others who said, "No, under the present economic condition of the people it may not be possible for us to immediate eliminate or immeabolish child labour." diately Therefore. the Government contook decision sciously а wherever it is possible and that wherever it is necessary—for ample, in occupations which are hazardous and dangerous-child labour should be prohibited, and in areas where it is not dangerous, where it is not hazardous, we should not abolish but we should simply regulate it. That is the reason why the Child Labour (Prohibition and Regulation) Act was passed and, on the basis of that, we had formulated the National Child Labour Policy. Under the National Child Labour Policy we also incorporated the National Child Labour Programme, and all things are going on. I agree with the honourable Members that we have to do a little more to see to the welfare of the children. They really suffering. Sir, I had most accasions to go to many places when I was the Labour Minister. I had been to Sivakasi many times. I had gone to Ferozabad, I had gone to Surat, I had gone to see the children working in the glass industry-Dr. Reddy was with me on that day-I had gone to the lock industry, I had gone to the diamond polishing industry and found that the conditions of the children were very miserable. It is from there that we started formul-

there that we started formul-5 P.M. ating our National Policy on Child Labour, and we have tried to do certain things. I [Shri P. A. Sangma]

can assure the House that we will pursue doing our best to see that the child labour gets some relief from the welfare schemes that we formulate and by implementing directly the provisions of the Child Labour Prohibition and Regulation Act. (Interruptions) Well, I cannot promise everything today, that every relief can be given.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Please don't disturb him.

SHRI V. NARAYANASAMY (Pondicherry): I am not disturbing. This is the thing on which there should be much concentrated attention of the Labour Minister. I spoke lengthily on this issue. Child labour should be given priority by the Labour Minister.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): H_e is giving it.

SHRI P. A. SANGMA: Sir, in the last four years, after the formulation of the National Child Labour Policy, we have done a lot of good work.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): You go ahead Don't get disturbed.

SHRI P. A. SANGMA: And I say that we will continue to do so.

Then comes the question of construction workers. There also it is huge number. A Bill was introduced by me in this House. Somehow because of some differences of opinion, I think, my sucessor, Mr Bindeshwar! Dubey, requested to postponed the discussion or debate on this Bill. The Bill is still pending. According to me, since I had myself been associated with the drafting of that Bill, it is good Bill. We shall see whether we can take up the discussion on this Bill. I cannot say on my own. But I also feel that there is a need to legislate immediately for the welfare and safety of the construction labour.

Then comes Sir, the agricultural 1 bour. This is the most important this The House has discussed about it. At ording to the Report of the Nation Commission on Rural Labour, have about 150 million rural labo in the country, which constitute a out 60 per cent of the total wo force and it is our concern. The N tional Commission has given number of recommendations. I had : occasion to reply to it briefly. these recommendations of the Nati nal Commission on Rural Labour w. be studied. I have already sent copi to the State Governments, not all tl State Governments. To be very fran since it is a very voluminous repor it has been submitted only in English and it has to be translated Hindi, it is taking a little time, B we are certainly working the on English copies are available, SOU copies are available. We shall gis them. I don't think that they aı enough for all the Members of Pa liament. Certainly we will copies available.

That is the reason, Sir, why we at taking a little time. In consultatic with the State Governments and following the mechanism of tripartitis $\mathbf{w}_{\mathbf{C}}$ will try to implement the recommendations of the National Commission on Rural Labour wherever $\mathbf{w}_{\mathbf{C}}$ feel that they can be implemented.

I have already told certain thing For example, about raising of the minimum wage from Rs. 15 per dato. Rs. 20 per day. I do not see an reason why we cannot accept the recommendation. We should be able to accept that recommendation.

Then, about a Central legislation we have already discussed. Earlier whad a problem because "agriculture is primarily a State Subject Therefore, some State Governments hareservations about a Central legislation on that, including the State twhich Mr. Das Gupta belongs. It was very much opposed to it. It was saying, "It is a State Subject, and the Centre should not come out with an

legislation." But this National Commission went round the country. It had various discussions at various levels with the State Governments. I think that the State Governments are now mentally ready, and there should be no problem if such a Central legislation comes into being. My personal view is very much known to the hon, Member, Mr. Das Gupta. I have personally been in favour of this.

Then, Sir, there is a recommendation that we should have a National Commission on Bonded Labour. This is one subject which the House has deliberated at length. On the question of a National Commission on Bonded Labour, there was a Starred Question also before this House. The National Commission on Rural Labour has recommended that there should be National Commission on Bonded Labour. Now, officially it becomes difficult to define "bonded labour". The bonded labour system has been abolished by an Act of Parliament, But we ran into difficulty on the interpretation of "bonded labour". The interpretation that is given in the Act has been interpreted at different times by different Judges of the Supreme Court and it has differed from one judge-Therement to another judgement. fore, we have to once again look at the definition of "bonded labour" on the lines of the Supreme Court ruling. Therefore, it will take time but we are actively considering the constitution of a National Commission on Bonded Labour, If this Commission is constituted we hope that it will be on the lines of the National Commission for Women. So that much would like to say about the bonded labour.

While discussing the Minimum Wages Act, there has been a constant demand about a national wage policy. This is the subject which has been here for a long, long time. They wanted to know whether there would be a national wage policy or not. Now, at the moment, as the hon. Members are aware the wage policy differs

the from sector to sector. As far as Central Government and State Government employees are concerned, the wage revision takes place through the appointment of Pay Commissions once ' in every ten years. As far as the wage revision of the public sector undertaking is concerned, it is through bipartite negotiations both in the State sector and the Union sector. As far as the unorganised sector is concerned, it is governed by the Minimum Wages Act. As I have already said the Minimum Wages Act is being amended to incorporate some of the recommendations made by the National Commission on Rural Labour. Therefore, Sir, when we have different mechanisms for different sectors, it is not very easy to have a national wage policy the Central Government, State Governments and different sectors. Therefore, it is difficult for me to make any comment at this stage. I need not deliberate more on this subject. However, I may tell the hon. Members that the Ministry of Finance is contemplating to appoint a National Wage Commisison to recommend to the Government, perhaps, fixing of the wages for the Central Government employees as well as for the employees of Central Government public sector enterprises. So this is the position.

Then, there was another subject which was discussed here regarding the upgradation of the skill of our workers and the training programme imparted in ITIs. Sir, we have about 2.137 ITIs in our country. Now, we have a seating capacity of 3,58,824 and 65 trades are included in those ITIs. During the last Five Year Plan, we have projected our requirement at Rs 70 crores for this purpose. Unfortunately out of our requirement of Rs. 70 crores, wa heve been given only Rs. 17 crores. Therefore, nothing much could be done. When I was in Labour Ministry, I tried to find some other sources because I felt the necessity of upgrading the skill of our workers and modernising the ITIs. So we approached the World Bank and they have approved the mo**derni**sation project of the ITIs etc. which has

[Shri P. A. Sangma]

a base cost of Rs. 441.58 crores. The World Bank has agreed for a loan of dollar 280 million. We have already started implementing this project and we hope to complete this project by 1994-95. So we are paying adequate towards attention the modernisation of ITIs. The important aspects which we are doing is modernisation of the equipments of 400 ITIs in our country. To modernise maintenance system, we have chosen 119 centres. Now, for introduction of new trades, we have chosen 95 ITIs. For establishment of new ITIs women, we have chosen 100 places. Like that, I can go on adding to the list. But I would just like to say that we are very much at it.

[The Vice-Chairman (Prof. Chandresh P. Thakur) in the Chair].

I can assure the House that we are going all out for modernising the ITIs in our country.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Mr. Minister, are you satisfied with the pace of the implementation, the quality of the implementation?

SHRI P. A. SANGMA: So far it is going all right.

DR. G. VIJAYA MOHAN REDDY: What about the dispersal in rural areas?

SHRI P. A. SANGMA: Yes, it covers rural areas.

A point was also raised, and rightly so, about migration of Indian workers in view of the opportunities that may be available in the Middle-East after the end of the Gulf war because they are in the reconstruction process of their countries. Sir, due to the Gulf war, not only our man-power export considerably came down, but many of our workers were repatriated. It went down and till February or March, 1991 it did not pick up at all. But from the

month of April this year, our manpower export has started picking up. If we compare the figures with those of the corresponding period last year, the increase has been to the tune of 52 per cent. We hope to do well, For this, we are simplifying the dures. This is very important. This is one of the areas where we earn lot of foreign exchange. For example, I have the figures for 1988-89. foreign exchange earning through remittances by our people working abroad had been to the tune of 3865 crores. Therefore, this is one area where we are trying our best to see that our man-power exports go up, especially when we have opportunities in that particular area,

Then, another point, the last point, I would like to touch today is implementation of the Bachawat Wage Board recommendations, Sir, we have 1672 newspaper establishments in our country. Out of them, 550 newspaper establishments have fully implemented the Bachawat Wage Board recommendations: 53 have partially implemented: and 1069 establishments have not yet implemented the recommendations. I feel very sorry about that, The Deputy Minister has written letters to the State Governments gesting that they should immediately constitute tripartite bodies in order to monitor the implementation of Bachawat Award.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Would you consider building some teeth into the whole programme so that it is implemented?

SHRI P. A. SANGMA: We will have to go into the details. But the fact remains that they have not been responding to it. I think we will have to pull them up for that. They have no reason why they should not implement that.

There was another related question some hon. Members have been asking. That is: What about a pension scheme for working journalists? Sir, there was an Expert Committee constituted to go into this aspect in pur-

suance of the assurances given by the then Finance Minister, Mr. N. D. Tiwari, while he was presenting his Budget of 1988-89. As a result of thet, we have constituted the Expert Committee some time in April 1988 and the report of the Committee was submitted in August 1989. This was studied by the Central Board of Trustees and the Central Board of Trustees more or less accepted the recommendations and they have sent them to Government. At present, the Government is examining that report.

With that, I think I have covered the most important issues that have been raised in this debate. Once again I wan to thank all the hon.

Members ... (Interruption).

SHRI GURUDAS DAS GUPTA: What about the withdrawal of the bun on recruitment? I have categorically asked the Minister to kindly reply. There is still a ban on recruitment in the public sector and Government departments. Is the Government going to remove it?

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): That belongs to the employing Ministry. That is not the jurisdiction of the Labour Ministry.

SHRI P. A .SANGMA: Regarding the reogenition, Sir, under the Contitutions anybody can form an association. That is a constitutional right. But as far as the process of recognition of the trade unions is concerned, there is no specific constitutional porvision. Now there is a code of discipline which has been adopted by the Indian Labour Conference as far back as 1950 or late fifties. I do not exactly remember and it is they who laid down the procedure regarding the recognition of the trade unions. Therefore, if anything is to be changed, we have to go back to that body and therefore, I cannot heresay that it will be done because it has to be done as per procedre. (Interruptions)

SHR! GURUDAS DAS GUPTA: What about Dalla? (Interruption)

SHRI GURUDAS DAS GUPTA: specifically asked the hon. Minister about the workers' participation in management. The Bill was brought before the House but nothing has been done so far. It is a vital field where of the workers get recognition, they can be of the in the Board of Management.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): You have made your point and the Minister has heard you. (Interruptions). You cannot reopen the debate.

SHRI V. NARAYANASAMY: I am not reopening the debate. I would only put one question. Now the new Industrial Policy has been announced. The workers have not been taken into confidence. I would suggest that the workers should be involved in the new Industrial Policy to make it a big success. There is a lot of controversy that the Labour Ministry has been ignored in that respect. I would like to know from the hon. Minister as to what is his response on that.

डा० रःनाकर पाण्डेय: उपसभाध्यक्ष महोदय, अवनी पार्टी की भ्रोर से डिबेट की श्रूष्ट्रांत करते हुए मैंने डाला सीमेंट फेक्टरी के संबंध में बड़े विस्तार से कहा था। प्रधानमंत्री श्री पी वी. नरसिंह राव जी के पास डाला सीमेंट फेक्टरी के 1000 से अधिक वर्कर गये थे और जो उन्हें मेपोरेंडम दिया गया, मैंने उसकी बड़े विस्तार से चर्चा की थी। इते मांग की थी कि डालमिया समृह को बड़ फेक्टरी बेच दी गई है 7200 वर्कर इस पर एजीटेटेड हैं। ऐसी स्थिति में इसका मालिकाना हक डालिमिया इंडस्ट्रीज से ले कर उनको तीन महीने की जुन, जुलाई ग्रीर अगस्त महीने की तन्ख्वाह दी जाए। इस सीमेंट फेक्टरी को सीमेंट कारपोरेशन आँफ इण्डिया जो भारत सरकार का एक उपक्रम है (व्यवधान) प्रधानमंत्री जी ने विचार

[डा॰ रत्नाकर पाण्डेय]

करने का ग्रा^{इदा}सन दिया था। (व्य<mark>वध</mark>ान)

SHRI GURUDAS DAS GUPTA): I would supplement. I had categorically requested the Minister that the workers are really in hunger, they are without work and they are camping in Lucknow. (Interruptions).

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): There is nothing new in it. (Interruption)

SHRI GURUDAS DAS GUPTA):
My suggestion is, let the Labour
Minister of the Government of India
call a meeting of the trade unions
as also the representatives of the
State Government of Uttar Pradesh
and sort it out. This is a concurrent
subject which cannot be overlooked.

श्री नरेश पुगलिया (महाराष्ट्र): उपसभाष्यक्ष महोदय, ग्राज जिन लोगों ने इस चर्चा में भाग लिया है केवल उन्हीं के प्वाइट्स को ही कबर किया गया है लेकिन इसके पहले जब चर्चा हुई तो उस में कई माननीय सदस्यों ने पाटिसिपेट किया जन महत्वपूर्ण प्वाइट्स को मली महोदय ने जानबूझ कर के टाल विधा है। मैं ग्रापक नोटिस में लाना चाहता है कि बोतस की इलीजिधिकिटी की लिमट जो कि 2500 रुपये है उसको 3500 तक बढ़ाने के लिए पूरे देश में मांग हो रही है। सब ट्रेड यूनियंस ने यह सांग की है।

[उपसमाध्यक्ष (श्री भास्कर ग्रन्नाजी भासोक्षर) पोठासीन हुए]

स्किल्ड वर्कसं की तनख्वाह बढ़ चुकी है।
अब वे वर्कसं बीनस से वंचित हैं।
खासकर सेंट्रल गर्नमेंट ने डाक अरेर
रेलवे वर्कसं के लिए जब लिमिट बढ़ा
दी है तो बाकी वर्कसं के लिए क्या
डिसपैरिटी रखते हैं। इसलिए मैं मंती
महोदय से कहना चाहुंगा कि ढाई हजार
रुपये को लिमिट से जब साढ़े तीन हजार

रुपये तक बाकी डाक और रेलवे वक् में लिमिट बढ़ा दी है तो दूसरों की बढ़ा दीजिए.. (ज्यबंधान) और दूस बीड़ी वर्क्स के बारे में है...

THE VICE-CHAIRMAN (SEBHASKAR ANNAJI MASODKAINo lebate. Please conclude. ... (terruption). Let us continue. Wotyou like to respond, Mr. Minister. (Interruption). Please go ahe

SHRIMATI KAMLA SINHA: A Vice-Chairman, I would like to se only one clarification.

THE VICE-CHAIRMAN (SH BHASKAR ANNAJI MASODKAR Just a minute....

श्री नरेश पुनित्या: दूसरा मैं उस दिन डिस्कसन में कहा था हि हिंदुस्तान के बीड़ी वर्ध्स का प्रविडें एंड का पैसा पिछले कई सालों क मैनेजमेंट के पास पड़ा हुआ है। सुप्रीम कोर्ट का डिसिजन होने के बावजूद भी सैंकड़ों करोड़ रूपये पर लेबर मिनिस्टाने प्रभी निर्णय नहीं लिया है जिसके कारण उनका पैसा लौटाया नहीं जा रहें हैं। मैं माननीय मंत्री जी से जानन चाहूंगा कि इस प्राविडेंट फंड के पसे के विषय के बारे में मंत्री जी क्या निर्णय लेने जा रहें हैं।

DR. G. VIJAYA MOHAN REDDY Sir, I would like to seek a clarificatio from the hon. Minister. What is th attitude of the Government toward secret ballot for recognition?

THE VICE-CHAIRMAN (SHE BHASKAR ANNAJI MASODKAR) What is your point of order, Mrs Sinha? No debate. Only seek clarifications.

श्रीमतो कमला ति-हाः मैं प्रश्न ही पूछ्गी। मैंने जब डिबेट को शुरू किया था तो तीन चार मुख्य बातों के बारे में कहा था। उनके बारे में मती महोदये ने कोई उत्तर नहीं दिया है। एक तो मैंने यह कहा था कि लेबर पार्टीसिपेशन

इन मैनेजमेंट के विधेयक के द्वारे में सरकार क्या करने जा रही है। दूसरा एक इंडस्ट्रियल रिलेशस पर कसीलीडेटेड बिल लाने की बात हुई थी जिसमें सभी ट्रेड यूनियन्स के साथ बैठकर बात-चीत हुई थी। सभी ट्रेड यूनियन्स, जिसके चेयरमेन रामानुजम साहब थे, की तरफ स मिलकर एक बिल का प्रारूप भी बना दिया गया है। उसके बारे में सरका का क्या विचार है, क्या करने जा रही है।

तीसरी बात, मैंने यह कहा था कि महिलाओं को काम के स्थान पर बहुत अत्याचार मिलता है, उनके साथ बहुत अन्याय होता है जितको अप्रेजी में कहा जाता है "संप्रमुखन हैरासमेंट अप्र द वर्ष प्लेस"। मैंने कहा था कि सरकार को एक विधेयक लाना चाहिए जैसे कि योरोप या अमेरिका के कई देशों में इस तरह के विधेयक हैं: Onus shall be on the employer and on the floor boss.

तो इसके बारे में सरकार का कुछ विचार है या नहीं। चौथी बात मैं यह जानना चाहती हूं कि

उपसभाष्यक (श्री भास्कर स्रजाको मासोदकर) उन्होंने सब सुना है। He has already heard. He will give a reply...

SHRIMATI KAMLA SINHA: I would finish, then only would he reply.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): That is all right. He will reply...

श्रीमती कतला लिव्हा: चौथी बांत मैं सरकार से यह कहना चाहती हूं कि सरकार द्वारा लेबर स्टैडिंग कनेटी को रीक्षार्गेनाइज करने की बांत थी ग्रीर ग्रामी हमारे यहां पूरे देश भर में 11 इंडस्ट्रियल ट्रिब्यूनल्स हैं, क्या सरकार उनकी संख्या बढ़ाएगी या नहीं?

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Would you like to respond, Mr. Minister?

SHRI P. A. SANGMA: Sir, I have right from the beginning apologised to the hon. Members that it would not be possible for me to reply each and every specific point though I know the importance of every point: otherwise it is so vast that I will have to take a very long time. I can assure the House that every point made by the hon. Member has been noted and I will attend to that. I think there is one important point which Madam and Mr. Narayanasamy have raised about the workers' participation in management. We are fully committed to the principle of workers' participation in management. In fact, it was the Congress Government in 1976 which brought an amendment to Article 43 of the Constitution of India and incorporated this principle. Therefore, there is no question of going back in the same debate, in reply to the debate on industry, when the Prime Minister was asked by an hon. Member: "Will you allow the participation of workers in management?", the Prime Minister replied, and I quote: "There will be full encouragement to the participation of workers in the management." This is the reply of the Prime Minister and, therefore Sir, we are fully committed to this principle. In fact, the Bill is pending before this august House, the Bill for workers' participation. There have been a lot of suggestions from a lot of hon. Members that the Bill should be referred to a Select Committee or it should be referred to a Joint Committee. Many suggestions are there and we are looking into them, but the Bill is before this House.

Regarding Dr. Pandey's question of Dalla Cement Factory, I don't have all the details and I won't be able to say anything on that; perhaps, I can inquire into it and then inform the Member. Now regarding bonus, it is a very big issue and

3:

[Shri P. A. Sangma]

there is a lot of demand for raising the existing limit of eligibility for payment of bonus from Rs. 2500 p.m. to Rs. 3500 p.m. to which Mr. Pachouri referred.

The Appropriation

AN HON. MEMBER: Mr. Puglia.

SHRI P. A. SANGMA: I am sorry, Mr. Puglia. Sir, I would not be able to commit anything on this because it mainly concerns the Ministry of Finance. Now, I can only assure the House as a Labour Ministry we will take up the issue with the Finance Ministry. That much I can say. (Interruptions)... That is why I am saying we will have to take it up with the Ministry of Finance. We will take it up with the Ministry of Finance. Without that I cannot do anything. As far as secret ballot is concerned about which Dr. Reddy has spoken, the Industrial Relations Bill which was introduced in this House was withdrawn and where the question of secret ballot or checkoff system was there, it was referred to the Kamanujam Committee. I think, the House knows about it and it was referred to the Ramanujam Committee again for re-examining the whole thing. The Ramanujam Committee has submitted its Report and that Report also has to go to the Indian Labour Conference and it is the Indian Labour Conference which will discuss this. So, I am not able to say the position as of now because in the beginning itself I said that the Labour Ministry is such a Ministry that it has to work within the parameters of a tripartite mechanism.

SHRI NARESH PUGLIA: He has not replied to the question of provident fund of bidi workers.

VICE-CHAIRMAN BHASKAR ANNAJI MASODKAR): Please now it is over. He will look into it.

SHRI NARESH PUGLIA: He must reply about bidi workers' provident fund. I have asked a specific qu tion:

THE VICE-CHAIRMAN (SF BHASKAR ANNAJI MASODKA' You cannot force him. Now, will proceed to the Appropriat (No. 4) Bill, 1991.

THE APPROPRIATION (NO. 4) BILL, 1991.

THE MINISTER OF STATE MINISTRY THE OF FINAL (SHRI SHANTARAM POTDUKHI Sir, I beg to move:

"That the Bill to authorise p ment appropriation of certain su from and out of the Consolida Fund of India for the services the financial year 1991-92, as par ed by the Lok Sabha, be tak into consideration."

The Bill providet for withdrav out of the Consolidated Fund of Inc of the amounts required to meet expenditure for the year 1991charged on the Fund as well as t Grants voted by the Lok Sabha.

of Gross disbursement 2,26,211.53 crores are provided in t Bill After setting off the recoveri receipts taken in reduction of expe diture and transactions in the natu of accounting adjustments, the n provisions aggregate to Rs. 1,13, crores. Of this, an amount of R 33,725 crores is for Central Plan ar Central assistance for State and Uni Territory Plans. The provision defence expenditure is Rs. 16.3 crores, for interest payment Rs. 27,4 crores, for subsidies Rs. 10,395 crore including Rs. 1,500 crores for pre viding debt relief to farmers, an for pensions Rs. 2,298 crores. Othe non-Plan grants and loans to Sta and Union Territory Governmen account for Rs. 9,547 crores, non-Pl capital outlay Rs. 1,176 erores, nor Plan loans to public enterprises Re